

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

STARRED QUESTION NO:409

ANSWERED ON:21.02.2014

SOCIO ECONOMIC DEVELOPMENT OF SCHEDULED TRIBES

De Dr. Ratna;Vijayan Shri A.K.S.

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the socio-economic condition of tribals has not improved adequately over the years in the country and if so, the details thereof and the reasons therefor;

(b) the details of various schemes/ programmes being implemented by the Government for the socio-economic development of the Scheduled Tribes (STs) and the funds allocated/released and utilised vis-a-vis target fixed and achievements made thereunder so far during 12th Five Year Plan, scheme and State/UT-wise;

(c) whether the benefits of the schemes meant for the tribals have not percolated down to the intended beneficiaries and if so, the details thereof and the reasons therefor;

(d) whether the Government proposes to close or merge some schemes and if so, the details thereof; and

(e) the corrective measures taken/ proposed to be taken by the Government and the mechanism put in place for effective implementation of the various schemes for socio-economic development of tribals in the country?

Answer

MINISTER OF TRIBAL AFFAIRS (SHRI V. KISHORE CHANDRA DEO)

(a) to (e) A Statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (e) of the Lok Sabha Starred Question No. 409 for 21.02.2014 by Shri A.K.S. Vijayan and Dr. Ratna De (Nag) MPs., regarding "Socio-Economic Development of Scheduled Tribes."

(a) No, Madam. The living conditions of tribals have been gradually improving over the years in terms of human development indicators such as literacy, health, economic conditions and employment status etc. which can be ascertained from the census reports and other socio-economic surveys.

(b) The socio-economic development of Scheduled Tribes (STs), like the rest of the population in the country, is the mandate of all line Ministries in Government of India and the State Governments. Ministry of Tribal Affairs steps in to fill critical gaps so that the ST population is not left at a disadvantage. The details of the major programmes / schemes of the Ministry of Tribal Affairs are as under:-

(i) Scheme of Construction of Hostels for ST Girls and Boys

(ii) Scheme of Establishment of Ashram School in Tribal Sub-Plan Areas

(iii) Post-Matric Scholarship for ST students

(iv) Pre-Matric Scholarship for ST students

(v) Vocational Training in Tribal Areas (State's component)

(vi) Rajiv Gandhi National Fellowship for STs

(vii) Scheme of National Overseas Scholarship for STs

(viii) Top Class Education for ST students

(ix) Grants in aid to Voluntary Organisations working for the welfare of Scheduled Tribes

(x) Coaching for Scheduled Tribes

(xi) Strengthening Education among Scheduled Tribe Girls in Low Literacy Districts

(xii) Vocational Training in Tribal Areas

(xiii) Development of Particularly Vulnerable Tribal Groups (PTGs)

(xiv) Grants under Article 275(1) of the Constitution of India

(xv) Special Central Assistance to Tribal Sub-Plan (SCA to TSP) Funds released to the State Government /UT Administrations during 12th Five Year Plan under the schemes mentioned at Sl. No

(i) to

(v) are given at Annex. I to V. Under the above mentioned schemes, no separate target is fixed State-wise. The scheme-wise budget allocation and target fixed and achievement is given at Annex. VI.

The grants-in-aid released / utilized (State-wise) under schemes (ix) to (xv) during the 12th Five Year Plan are at Annex. VII to XIII.

(c) No, Madam.

(d) Ministry of Tribal Affairs has decided to subsume the existing schemes

(i) Scheme of Construction of Hostels for ST Girls and Boys,

(ii) Scheme of Establishment of Ashram School in Tribal Sub-Plan Areas,

(iii) Post-Matric Scholarship for ST students,

(iv) Pre-Matric Scholarship for ST students studying in classes IX & X,

(v) Vocational Training in Tribal Areas (State's component) and

(vi) Top Class Education for ST students. The Ministry has also decided to merge the following four schemes viz.,

(i) Grants in aid to Voluntary Organisations working for the welfare of Scheduled Tribes

(ii) Strengthening Education among Scheduled Tribe Girls in Low Literacy Districts

(iii) Coaching for Scheduled Tribes and

(iv) Vocational Training in Tribal Areas with a single window scheme namely "Grants-in-aid to Voluntary Organizations working for the Welfare of Scheduled Tribes" for implementation during the XII Plan period.

(e) The merger of schemes as stated under (d) above will give flexibility and enable states to implement schemes on the basis of local priority and context. The guidelines for various schemes have been revised from time to time. Schemes are evaluated from time to time. A system of inspection is in existence for verifying schemes implemented by NGOs.